(f) to (i) Criminal cases have been registered against 292 candidates whose driving licenses were found forged.

Pakistani infiltrators caught on Gujarat border

3616. SHRI DILIPBHAI PANDYA: SHRIMATI SMRITI ZUBIN IRANI:

Will the Minister of HOME AFFAIRS be pleased to state:

- whether there was incidence of Pakistani infiltrators being caught from the Gujarat border;
 - (b) if so, whether the fencing needs to be completed early to stop the infiltration;
 - if so, what is the time limit to complete the remaining portion of fencing; (c)
- (d) whether there is any plan to repair the fencing which is damaged due to flood and corrosion and also the damaged road at border; and
 - if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) There have been incidents of Pakistani nationals being caught crossing from Gujarat Sector of Indo Pakistan Border.

- (b) and (c) Government has sanctioned 2043.63 km of fencing along Indo-Pak Border, out of which 1953.50 km has been completed. As per present approval (accorded on 20.7.2009), the above works are targeted to be completed by March, 2012 or three working seasons. However, balance work has spilled over as it involves the difficult areas of Rann of Kutch in the Gujarat Sector.
- Whenever damage to the barbed wire fencing and roads is reported, the Construction Agencies take up the repair works.

Action against NGOs violating guidelines

3617. SHRI N.K. SINGH:

DR. JANARDHAN WAGHMARE:

Will the Minister of HOME AFFAIRS be pleased to state:

- the details of funds received by various Non-Governmental Organisation (NGOs) from aboard during each of the last three years and the current year;
- whether Government has any mechanism to monitor that the funds received by these NGOs are being utilized for the purpose for which they are given;
 - (c) if so, the details thereof; and

(d) the action taken against the NGOs violating these guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per the information available, the amount of foreign contribution received by Associations registered and associations granted prior permission under the Foreign Contribution (Regulation) Act, 2010 during the period 2007-2008, 2008-2009 and 2009-2010 is as follows:

Year	Amount of foreign contribution received
2007-2008	Rs. 9946.91 Crore
2008-2009	Rs. 10993.56 Crore
2009-2010	Rs. 10352.07 Crore

- (b) and (c) The Government monitors the receipt and utilization of foreign contributions by any 'person' in the Country through the Foreign Contribution (Regulation) Act, 2010 and Foreign Contribution (Regulation) Rules, 2011 framed under the Act
 - (d) (i) 24 cases have been referred to CBI.
 - (ii) 7 cases have been given to State Police.
 - (iii) 35 NGOs have been placed in Prior Permission category.
 - (iv) Accounts of 30 NGO have been frozen.
 - (v) 70 NGOs have been prohibited from receiving foreign contribution.

Atrocities and crimes against women and children

3618. SHRI P. BHATTACHARYA : SHRI N. BALAGANGA :

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether atrocities and crimes against women and children are continuing in all parts of the country, especially in the Capital of India;
- (b) if so, the year-wise and State-wise details of such crimes against women and children during the last two years;
- (c) whether it is a fact that the existing laws to prevent and control such crimes are found to be inadequate; and
 - (d) if so, the details thereof and the action proposed to be taken in this regard?